

CC No. 199/2019 (OLD CC NO. 16/16)  
RC NO. 26(A)/2000/CBI/ACB/New Delhi  
CBI Vs. Virender Singh & Anrs.

24.06.2020

Present : None

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble high Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments and is listed for 27/06/2020.

Let Notice be issued (through Email / WhatsApp / telephonically or via sms only ) to Ld. Counsel(s) for the parties with following directions:

- i. To give their consent if they want to address oral argument through video conference.
- ii. To give their consent whether they are agreeable for final arguments via written submission
- iii. To send their written submission pertaining to final arguments in synopsis form , as brief as possible.

In case of any eventuality Ld. Counsel(s) are requested to send their communications immediately (via email only) and in the eventuality of any inconvenience or query you may contact Ms. Pallavi reader of the court via (official email id : [readerbicourtroomno.504radc@gmail.com](mailto:readerbicourtroomno.504radc@gmail.com) or on whatsapp as well as mobile no. 9210587637 telephonically or sms only ).

List the matter on date already fixed for 27.06.2020.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties.



( ANURAG SAIN )

Special Judge, CBI -11  
RADC, New Delhi  
24.06.2020  
Route No. 11, Connaught Place  
D.D.U. Marg, New Delhi